

(b) if so, the reasons therefor?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). The employment of persons below ground in Sasti Colliery will be suspended from 1st July to 30th September, 1962 if the management fails to provide the necessary protective works for safety of persons.

Coal Production (Madhya Pradesh)

2111. Shri Hari Vishnu Kamath: Will the Minister of Mines and Fuel be pleased to refer to the reply given to Unstarred Question No. 1193 on the 14th May, 1962 and state:

(a) whether work of coal production has been resumed at Gotitoria and Mohpani areas of Narsinghpur district, Madhya Pradesh;

(b) if so, since when;

(c) the quantity of coal produced between 1957 to 1961; and

(d) the details of programme and plan during the next five years?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) to (d). The work of coal production has not yet been resumed at Gotitoria and Mohpani areas of Narsinghpur district, Madhya Pradesh.

Tax Exemptions

2112. Dr. L. M. Singhvi: Will the Minister of Finance be pleased to state:

(a) what tax exemptions have been granted to different public undertakings; and

(b) which of these exemptions are not granted to private sector industries?

The Minister of Finance (Shri Morarji Desai): (a) and (b). Under the Income-tax Act and Wealth Tax Act, no special exemption is granted to public undertakings as such. As regards Gift Tax Act all companies except the companies falling under

the purview of Section 104 of the Income-tax Act, 1961 are exempt from Gift Tax. The Reserve Bank of India is exempt from income-tax in view of the provision contained in Section 48(1) of the Reserve Bank of India Act, 1934. The Deposit Insurance Corporation is exempt from income-tax for the accounting year during which the corporation was established and for four accounting years following that year in view of the provision contained in Section 30 of the Deposit Insurance Corporation Act, 1961. Whatever exemptions the Income-tax Act provides, are available equally to the public and the private sector undertakings.

The customs tariff does not discriminate between the public sector and private sector. No exemption from customs duty has been granted to the public undertakings as such.

In the sphere of Union Excise duty also no discrimination is made between the public undertakings and the private sector industries.

Grant of Foreign Exchange to Indians for Going Abroad

2113. Dr. L. M. Singhvi: Will the Minister of Finance be pleased to state:

(a) how many Indian nationals went abroad during the years 1959-60, 1960-61 and 1961-62 and to which countries;

(b) the total foreign exchange sanctioned and spent on these Indian nationals who went abroad during the aforesaid years; and

(c) the maximum foreign exchange sanctioned to any single individual or couple, with their name or names?

The Minister of Finance (Shri Morarji Desai): (a) and (b). A statement giving the relevant details is laid on the Table of the House. [See Appendix III, annexure No. 36].

(c) Exchange is released according to varying scales laid down for various purposes. Hence, no useful purpose